GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2235 ANSWERED ON:07.12.2011 MACHINERY TO CHECK ACTION TAKEN ON CORRUPT OFFICERS Alagiri Shri S.;Sinh Dr. Sanjay

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is no machinery to check the action taken against the corrupt officers found guilty by Central Vigilance Commission;
- (b) if so, the reasons therefor;
- (c) whether in action on the part of the Government against the guilty officers encourages corrupt practices;
- (d) if so, the reaction of the Government thereto; and
- (e) the remedial measures taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE.(SHRI V. NARAYANASAMY)

(a) & (b) :No Madam. The Central Vigilance Commission maintains record of non-acceptance of its advice and reports such non-acceptance in its Annual Report.

The number of cases in which the Commission's advice has not been accepted during the last three years is as follows:

Year	No.	of	cases
2008	20		
2009	29		
2010	16		

Under existing instructions of the Government, all cases relating to Gazetted officers for whom the appointing authority is the President of India, wherein the Ministers/Departments intend to differ from/not accept any recommendation of the Central Vigilance Commission, are required to be referred to the Department of Personnel and Training for a final decision.

(c) to (e): Delayed action blunts the effectiveness of punishment in Disciplinary cases. The Central Vigilance Commission has advised time limit for disciplinary enquiries. Further, the Department of Personnel & Training has also been monitoring progress of disciplinary cases through the Annual Action Plan of Central Ministries/Departments regarding anti-corruption activities and has been advising the concerned authorities to finalize the cases expeditiously.